

KARNATAKA ACT NO.22 OF 2016

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THE KARNATAKA POLICE (AMENDMENT) ACT, 2016

(Received the assent of the Governor on the Twenty Sixth day of July, 2016)

An Act further to amend the Karnataka Police Act, 1963.

Whereas it is expedient further to amend the Karnataka Police Act, 1963 (Karnataka Act 4 of 1964) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the sixty-seventh year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Police (Amendment) Act, 2016.

(2) It shall come into force at once.

2. Amendment of section 20 D.- In the Karnataka Police Act, 1963 (Karnataka Act 4 of 1964) (herein after referred to as the principal Act), in section 20D in sub-section (1),-

(i) for the words "Regional Commissioner of the Region" the words "Deputy Commissioner of the concerned District" shall be substituted; and

(ii) in clause (i), for the words "Joint Secretary to Government", the words "Assistant Commissioner" shall be substituted;

3. Amendment of section 31.- In the principal Act, in section 31, in sub-section (1), after clause (z), the following shall be inserted, namely:-

"(za) Regulating, controlling and monitoring of safety and security of children".

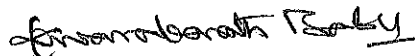
4. Amendment of section 36A.- In the principal Act, in section 36A,-

(i) in the heading, for the word "eunuchs" the word "undesirable activities" shall be substituted;

(ii) in clauses (a) and (b) for the word "eunuchs" where ever they occur, the word "persons" shall be substituted; and

(iii) in clause (c) for the word "eunuch" the word "person" shall be substituted.

By Order and in the name of
the Governor of Karnataka


27/7

(K. DWARAKANATH BABU)

Secretary to Government

Department of Parliamentary Affairs